

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 4719  
(To be answered on the 15<sup>th</sup> December 2016)

REGULATION ON USE OF DRONES

4719. SHRI ABHISHEK SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware of the risk and threat to safety of aircraft and strategically important establishments due to drones used by private players, if so, the details thereof;
- (b) whether there is any system to track drone and its owner in case of any breach of law, if so, the details thereof;
- (c) the guidelines issued by Union Government regarding use, purchase and selling of drones and accountability in case of any accidents; and
- (d) the number of cases of security breach or major safety threat reported during the last three years due to drones and the action taken by the Union Government thereon?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) Keeping in view the risks and threat to safety of aircraft and strategically important establishments, DGCA has restricted civilian use of drones by non-Government agencies, organisations and individuals vide Public Notice dated 07.10.2014 available on DGCA's website ([www.dgca.nic.in](http://www.dgca.nic.in)) until regulations are in place.
  - (b) & (c) MHA has issued SOP for handling of sub-conventional aerial platform threats in Delhi regarding use of drones. As per Ministry of Commerce and Industry notification, drones are included in the 'Restricted' category for importing in the country.
  - (d) One incident of sighting of a remotely piloted aircraft system was reported on 27.10.2015 in which ATC observed an unidentified object hovering over runway no. 28/10 which later moved towards Radison Blu Hotel located in the South-East portion of airport and thereafter disappeared. All other sightings have been identified and negated after inquiry.

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